## NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH** KOLKATA

C.P.(IB) No. 646/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th December 2017, 10.30 A.M.

Name of the Company		Mahendra Trading CoVs- Hindustan Control Equipment Pvt.Ltd		
Under Section		9 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

Operational voeditor.

1. Mr. Rudrafit Carkar, tolv. Deepabali Dalta 1,41 v.

2. Ms. Deepabali Datta, Adv. \$\frac{7}{12}\frac{17}{17}.

3. Mr. Andrésan Ray, Adv.

Corporate Debtor

(1) Sourciit Dasgubla, Adr & Solf 7/12/17

(2) Soumik Chakraborty, Adr.

## ORDER

Ld. Counsel for the operational creditor and the corporate debtor are present.

Ld. Counsel for the corporate debtor sought leave of the Court to file reply by tomorrow and also prayed that the next date of hearing may be fixed on any other date instead of 11/12/2017.

Reply may be filed by 08/12/2017. There is no need to change the next date of hearing already fixed.

List on 11/12/2017 as already fixed.

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(Jinan K.R.) Member (I) Sd

(V.P.Singh) Member (I)